Action Taken Report in light of the directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O.A. No. 430/2021 dated 27.01.2022 in the matter of Sonu Sharma Vs State of Jharkhand.

In light of the directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 430 of 2021 dated 27.01.2022 in the matter of Sonu Sharma Vs State of Jharkhand, a Joint Committee has been constituted to ascertain the factual position of the grievance raised by the petitioner against ***"illegal mining of sand from Koel and Danro Rivers (life line of village Garhwa, Jharkhand) from the sandbag at Belchampa, Garhwa, Jharkhand by the lessee one Mr. Amit Gupta. It is submitted that due to illegal sand mining by Mr. Amit Gupta, the existence of Koel and Danro rivers stands threatened."***

Accordingly, a Joint Committee comprising of the following members has been constituted:

i. Deputy Commissioner, Garwha, Govt. of Jharkhand
ii. Superintendent of Police, Garwha, Govt. of Jharkhand
iii. Dr. Kirti Abishek, Member, SEIAA, Ranchi.
iv. Regional Officer, JSPCB Regional Office, Ranchi.
v. Sri Gopal Kumar Das, District Mining Officer, Chatra, Representative of Mining and Mineral Department, Jharkhand.

1. The Joint Committee has conducted a meeting in the office chamber of Deputy Commissioner, Garwha, on 28.05.2022 and the Minutes of Meeting (MoM) has been forwarded by the Regional Officer, JSPCB Regional Office, Ranchi vide Ref. No. 388 dated 15.06.2022 stating that the Environmental Compensation shall be calculated by the JSPCB due to the construction of approach road to reach the Sand Lease Area.

   The Copy of MoM forwarded by the Regional Officer, JSPCB Regional Office, Ranchi vide Ref. No. 388 dated 15.06.2022 is attached as Annexure – 1.

2. After perusal of the abovementioned MoM there remained certain questions which were unanswered, so the Board vide its Ref. No. B - 1751 dated 26/08/2022 has requested the committee members to clarify on those points. The points are as follows:

a. The Hon'ble NGT sought a Factual Report from the Committee which has not been provided to the Board (Nodal Agency for coordination and compliance).

b. Whether the then Project Proponent (PP) has violated the conditions of Environmental Clearance (EC), Approved Mining Plan and Consent to Operate (CTO) or not?

c. Whether the then PP has constructed the approach road as per the provisions of the Approved Mining Plan and Environmental Clearance or not? Whether the road is of permanent nature?

d. When there is a change in course of the Danro River, then there must be shift in the River banks at different places. The maximum shift in the river banks needs to be stated.

The Copy of the Board's Ref. No. B - 1751 dated 26/08/2022 is attached as Annexure – 2.

3. In light of the above, the Deputy Commissioner, Garhwa vide his letter No. 1221/M dated 08/09/2022 has submitted the Inspection Report of the Committee. In the report it has been stated that the Mining Plan of the Unit was approved, Unit was granted Environmental Clearance and the last Consent to Operate (CTO) was granted to the Unit which was valid till 07/12/2021.

4. The committee's observation and recommendations w.r.t. the allegation that due to illegal sand mining by Mr. Amit Gupta, the existence of Koel and Danro rivers stands threatened is as below: -

- During the site visit no sand mining activity was observed by the committee. The unit has already been granted EC/CTO/Mine Plan by the competent authorities.

- As per the EC, CTO and Mine Plan the production capacity is not violated by the lessee as per the records.

- At the time of inspection there is no "erect boundary pillars", to demarcate the boundary of the lease. Thus, the committee directed the District Mining Officer and Circle Officer to carry out detailed field work regarding land measurement in

which mining activity was granted. Report from the District Mining Officer, Garhwa and Circle Officer, Garhwa is enclosed therewith.

5. The committee's observation and recommendations with respect to the allegation that about 10 to 12 feet deep trenches and 50-to-60-meter diameter ditches have been dug which has lowered the water level and has resulted in scarcity of drinking water is as below: -

   - Based on field inspection, trenches and ditches were observed but not of the size claimed by petitioner. However, the committee has directed District Mining Officer and Circle Officer to carry out detailed field work regarding the same.

     Report from the District-Mining Officer, Garhwa and Circle Officer, Garhwa is enclosed.

   - Committee has directed to the District Mining Officer, Garhwa to communicate with Executive Engineer- Drinking Water and Sanitation Department, Garhwa for compliance with Hon'ble NGT orders regarding the lowering of water table.

   - During the site visit approximately 900X18X3ft Katcha approach road is observed that may change the stream flow. Mining plan granted to the Project Proponent has no such provision.

6. Based on the above observations the Committee has recommended to impose Environmental Compensation to Project Proponent.

   The Copy of the Deputy Commissioner, Garhwa letter No. 1221/M dated 08/09/2022 is attached as Annexure – 3.

7. In light of the above the Environmental compensation of the Unit has been computed as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" which amounts to ₹ 68,50,000.00/- (i.e. Rupees Sixty Eight Lakhs Fifty Thousand Only).

The Copy of the Calculation sheet of Environmental compensation is attached as Annexure – 4.

8. In light of the above, a show cause notice has been issued to the then Project Proponent Sri Amit Gupta by giving him an opportunity of being heard in person vide Board's Ref. No. B.-1942 dated 16/9/2022

The Copy of the Board's Ref. No. B.-1942 dated 16/9/2022 is attached as Annexure – 5.

(Yatindra Kumar Das)
Member Secretary

Annexure - 1

(51)

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद

JHARKHAND STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, C.T.I. COLONY, E-1, DHURWA, RANCHI

Ref no.- 388 **Ranchi, Date :-** 15.06.2022

From ,

Gopal Kumar,
Regional Officer,
Ranchi.

To,

The Member Secretary
Jharkhand State Pollution Control Board
Dhurwa, Ranchi, Jharkhand

Sub: Compliance of the directions issued by the Hon'ble NGT, Principal Bench, New Delhi in its order dated 27.01.2022 in O.A. No.430/2021 (Sonu Sharma Vs State of Jharkhand)- Regarding.

Ref: H. O Memo No. B-350 Dated 17/02/2022

Sir,

With reference to above subject, this is to inform you that Compliance of the directions issued by the Hon'ble NGT, Principal Bench, New Delhi in its order dated 27.01.2022 in O.A. No.430/2021 (Sonu Sharma Vs State of Jharkhand) are enclosed (Minutes of the meetting and report of land measurment) for information and necessary action.

Committee has decided to imposed Compensation to the unit in violation of E.C. conditions and directed to Jharkhand State Pollution Control Board to assess Environmental Compensation and submit report to the Hon'ble NGT.

Enci: As above.

Yours faithfully

15/06/2022

(Gopal Kumar)
Regional Officer, Ranchi

Sri Manishyam Sahu 16/06/22

2977
20/6/2022

16/6

Annexure - 1

(50)

मा0 National Green Tribunal मे दाखिल वाद OA No. 430/2021 में दिनांक–27/01/2022 के आदेशानुसार गठित कमिटी की दिनांक 28/05/2022 की बैठक की कार्रवाही ।

1. उपस्थिति :–
    1. उपायुक्त, गढ़वा
    2. पुलिस अधीक्षक, गढ़वा
    3. डा0 कृति अभिषेक, SEIAA, राँची
    4. श्री गोपाल कुमार, रा0 प्रदूषण नि0 पर्षद, राँची, (नोडल पदाधिकारी)
2. सर्व प्रथम उपायुक्त गढ़वा द्वारा उपस्थित सदस्यों का स्वागत करते हुए बैठक की कार्रवाही प्रारम्भ की गई।
3. दिनांक–06/04/2022 को कमिटी की गत बैठक में लिए गये निर्णय के अनुसार अपर समाहर्ता गढ़वा के पर्यवेक्षण मे अंचल अमीन, राजस्व निरीक्षक, अंचल निरीक्षक, अंचलाधिकारी गढ़वा एवं जिला खनन पदाधिकारी, गढ़वा का निरीक्षण सह मापी प्रतिवेदन दिनांक–16/04/2022 पर चर्चा की गई।
4. मा0 National Green Tribunal मे दाखिल OA No. 430/2021 में दिनांक–27/01/2022 के आदेश में कहा गया है कि बालू बंदोबस्तधारी श्री अमित कुमार द्वारा अवैध बालू खनन कर 10 से 12 फीट गहरा एवं 50 से 60 मीटर व्यास का गढ़ा बना दिया गया है।

    जॉच प्रतिवेदन से स्पष्ट होता है कि वर्तमान मे उक्त आकार का कोई गढ़ा बालू घाट या इसके आस–पास नही है। दिनांक–06/04/2022 को कमिटी द्वारा भी जाँच के कम में काई उक्त आकार का गढा नहीं देखा गया।

5. मा0 National Green Tribunal के आदेश में कहा गया है कि अवैध खनन के कारण कोयल एवं दानरो नदियों को काफी क्षति पहुँचाई गयी है।

    जाँच दल द्वारा प्रतिवेदन किया गया है कि 'बालू बंदोबस्त क्षेत्र में पहुँच पथ के लिए लगभग 900 फीट लम्बा, 18 फीट चौड़ा एवं 3 फीट कच्चा सड़क बना दिया गया है जिसके कारण दानरो नदी के जल प्रवाह परिवर्तित हुआ है। उक्त कार्य से पर्यावरण को क्षति पहुँची है जिसका पर्यावरणीय क्षतिपूर्ति का आकलन झारखाण्ड राज्य प्रदूषण नियंत्रण पर्षद, राँची से कराने का निर्णय लिया गया।' समिति ने निर्णय लिया कि इस संबंध में प्रदूषण नियंत्रण पर्षद के प्रतिनिधि पर्यावरणीय क्षतिपूर्ति आकलन संबंधि झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, राँची से आवश्यक पत्राचार/ कार्रवाई कर प्रतिवेदन समिति को तथा माननीय NGT में प्रस्तुत करेंगें।

    अनुपालन :– क्षेत्रिय प्रदूषण नियंत्रण पर्षद राँची।

6. मा0 National Green Tribunal के आदेश में कहा गया है कि बालू खनन से आस–पास के क्षेत्रों में जल स्तर नीचे चला गया है तथा पीने का पानी की कमी हो गयी है।

इस सम्बन्ध में कार्यपालक अभियंता, पेयजल एवं स्वच्छता विभाग गढ़वा से जाँच कराने का निर्णय लिया गया। समिति के द्वारा जिला खनन पदाधिकारी को निदेश दिया गया कि कार्यपालक अभियंता, पेयजल एवं स्वच्छता, विभाग गढ़वा से पत्राचार कर इस संबधं में प्रतिवेदन प्राप्त कर समिति के समक्ष रखें।

अनुपालन :– जिला खनन पदाधिकारी, गढ़वा।

7. बैठक में निर्णय लिया गया कि भविष्य में उक्त नदी क्षेत्र में किसी भी तरह का अवैध बालु उठाव न हो इसके लिए जिला खनन पदाधिकारी समय–समय पर औचक निरीक्षण करें यदि इसमें संलिप्त व्यक्ति मिलतें है तो उन पर सख्त कानूनी कार्रवाई कराना सुनिश्चित करेंगें।

अनुपालनः– जिला खनन पदाधिकारी, गढ़वा।

8. माननीय NGT के द्वारा आदेश में यह अंकित है कि "The state PCB will be nodal agency for Coordination and compliance" अतः समिति के द्वारा यह निर्णय लिया गया कि NGT के उक्त आदेश के आलोक में अब तक की गई कार्रवाई के संदर्भ में State PCB द्वारा factual तथा कृत कार्रवाई संबंधि प्रतिवेदन तैयार कर माननीय NGT द्वारा पारित आदेश में वर्णित E-mail/Id पर निर्देशित formate में तथा शीघ्र भेजना सुनिश्चित करेंगें।

अनुपालन :– राज्य प्रदूषण नियंत्रण पर्षद, राँची।

अंत में सध्न्यवाद सभा की कार्रवाही की समाप्ती की घोषणा की गयी।

30/5/2022	30/5/22	30/5/22	30/5/22
रा0प्र0नि0 पर्षद	SEIAA	पुलिस अधीक्षक	उपायुक्त
राँची	राँची	गढ़वा	गढ़वा

(48)

माननीय National Green Tribunal द्वारा दिनांक [redacted]2 को Original Application No 430/2021 (सोनू शर्मा Vs झारखण्ड सरकार) में पारित आदेश के आलोक में तथ्यात्मक स्थिति प्राप्त करने हेतु गठित संयुक्त समिति को उपायुक्त गढ़वा तथा अपर समाहर्त्ता, गढ़वा द्वारा प्राप्त निदेश के आलोक में समर्पित किये जाने वाले भूमि संबंधित मापी प्रतिवेदनः–

माननीय National Green Tribunal द्वारा दिनांक 27.01.2022 को Original Application No 430/2021 (सोनू शर्मा Vs झारखण्ड सरकार) में पारित आदेश के आलोक में तथ्यात्मक स्थिति प्राप्त करने गठित संयुक्त समिति को उपायुक्त गढ़वा तथा अपर समाहर्त्ता, गढ़वा द्वारा प्राप्त निदेश के आलोक में मौजा बेलचम्पा खाता सं0 56 प्लॉट सं0 01 रकबा 4.20 हे0 क्षेत्र का निरीक्षण एवं मापी किया गया। निदेशानुसार मापी के दौरान शिकायतकर्त्ता श्री सोनु शर्मा उर्फ सोनू सिंह उपस्थित थे। मापी एवं निरीक्षण में संबंधित अंचल अमीन, संबंधित हल्का के राजस्व उप निरीक्षक, अंचल निरीक्षक,गढ़वा अंचल अधिकारी,गढ़वा एवं जिला खनन पदाधिकारी, गढ़वा उपस्थित हुए। इस खनन पट्टा क्षेत्र पर श्री अमित गुप्ता पिता श्री जगनारायण गुप्ता, साकिन आबादगंज, पलामू के नाम दिनांक 08.12.2018 से 07.12.2021 तक बालू घाट की बन्दोबस्ती की गई थी। निरीक्षण के कम में शिकायतकर्त्ता श्री सोनू शर्मा उर्फ सोनू सिंह को बुलाकर उनका पक्ष सुना गया। श्री अमित गुप्ता को इस क्षेत्र पर अनुमोदित खनन योजना एवं प्रदुषण नियंत्रण पर्षद राँची से CTE एवं CTO दिनांक 07.12.2021 तक प्राप्त था। बन्दोबस्ती अवधि समाप्ति के बाद भी इस बालू घाट से यदा–कदा बालू की चोरी का मामला पकड़ा गया है जिसके विरूद्ध प्राथमिकी भी दर्ज की गई है तथा कुछ वाहनों से जुर्माना की वसूली की गई है।

माननीय राष्ट्रीय हरित न्यायाधिकरण द्वारा दिनांक 27.01.2022 को पारित आदेश के आलोक में मापी तथा निरीक्षण उपरांत बिन्दुवार प्रतिवेदन निम्नवत है।:–

1. पट्टाधारी श्री अमित गुप्ता द्वारा अवैध बालू उत्खनन के कारण कोयल एवं दानरो नदी के अस्तित्व पर संकट उत्पन्न हुआ है। इस संबंध में पट्टा क्षेत्र एवं आस–पास के क्षेत्रों का मापी एवं निरीक्षणोपरांत पाया गया कि बन्दोबस्त क्षेत्र में पहुँचने के लिए लगभग 18 फीट चौड़ा 03 फीट उँचा एवं 900 फीट लम्बा रास्ता बनाया गया है जिससे नदियों के पानी के बहाव पर असर पड़ा है तथा इनका मार्ग परिर्वतन हुआ है।
2. माननीय न्यायालय राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश में उल्लेखित है कि श्री अमित गप्ता द्वारा अवैध खनन करने के कारण खनन पट्टा क्षेत्र में 10–12 फीट गहरा तथा 50–60 मीटर गहरा वाला खाई का निर्माण हुआ है, जिससे भू–जल स्तर गिरने से गंभीर जल संकट व्याप्त हो गया है। इस संबंध में क्षेत्र का निरीक्षण करते हुए बालू घाट बन्दोबस्ती के अनुरूप क्षेत्र का सिमांकन किया गया जिसमें पता चला कि खनन पट्टा क्षेत्र गढ़वा रेहला रोड पर बने पुल से 507 मीटर एवं नदी के किनारे से 69 मीटर दूर स्थित है। बन्दोबस्त क्षेत्र में या आस–पास आदेश में उल्लेखित आकार का कोई गढ़ा नही पाया गया। उक्त क्षेत्र वर्त्तमान में समतल है तथा कोई ठोस आधार नही है जिससे पता चल सके कि नदी में कितने गहराई तक बालू का खनन किया गया है। जहाँ–तहाँ पानी के बहाव से अपेक्षाकृत 01–1.50 फीट गढ़ा बना हुआ है। इस क्षेत्र के दक्षिण लगभग 150 फीट की दूरी पर लगभग 2–2.50 फीट ऊँचाई में बालू का जमाव पाया गया जिससे अनुमान लगाया जा सकता है कि इस पूरे क्षेत्र में लगभग 2–2.50 फीट बालू का उठाव हुआ है।

3. जहाँ तक नदी का जल स्तर नीचे जाने से गंभीर जल संकट उत्पन्न होने का प्रश्न है, इस संबंध में विशेषज्ञ तथा संबंधित विभाग से जाँच कराई जा सकती है।

अंचल अमीन द्वारा बन्दोबस्त क्षेत्र के बालू खनन पट्टा का ट्रेसींग नक्शा तैयार किया गया जिसे इस प्रतिवेदन के साथ संलग्न किया गया है। साथ ही मापी एवं निरीक्षण के क्रम में कुछ फोटोग्राफस/विडीयो क्लीप्स भी लिया गया है जो सुलभ संदर्भ हेतु इस प्रतिवेदन के साथ संलग्न है।

16/04/2022
अंचल अमीन
गढ़वा

राजस्व उप निरीक्षक
गढ़वा

16/04/22
अंचल निरीक्षक
गढ़वा।

16/04/22
अंचल अधिकारी
गढ़वा

16.4.2022
जिला खनन पदाधिकारी
गढ़वा।

Annexure - 2

झारखण्ड
JSPCB

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No. B.-1751

Ranchi, Dated. 26/8/2022

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Deputy Commissioner,
Garhwa.

Sub: - Compliance of the directions issued by the Hon'ble NGT, Principal Bench, New Delhi in its order dated 27/01/2022 in O. A. No. 430/2021 (Sonu Sharma Vs State of Jharkhand) – Regarding.

Sir,

In connection with the above subject matter it is to inform that the Hon'ble NGT, Principal Bench, New Delhi in its order dated 27/01/2022 in O. A. No. 430/2021 (Sonu Sharma Vs State of Jharkhand) has given certain directions. The operative part of which is as follows: -

"2. Having regard to the seriousness of the allegation, it appears necessary to ascertain the factual position in the matter through a joint Committee of the SEIAA, Mining and Mineral Department, Jharkhand, State PCB, District Magistrate, Garhwa, Jharkhand, and Superintendent of Police, Garhwa, Jharkhand. The State PCB will be the nodal agency for coordination and compliance. The joint Committee may meet within one month and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicialngt@gov.in.....".

In light of this the Minutes of Meeting (MoM) dated 28/05/2022 of the Committee has been forwarded by the Regional Officer, JSPCB Regional Office, Ranchi vide Ref. No. 388 dated 15/06/2022 stating that the committee has decided that the Environmental Compensation should be calculated by the JSPCB due to the construction of approach road to reach the Sand Lease Area.

Whereas, from the perusal of the abovementioned MoM there remains certain questions which are unanswered, they are as follows: -

1. The Hon'ble NGT sought a Factual Report from the Committee which has not been provided to the Board (Nodal Agency for coordination and compliance).
2. Whether the then Project Proponent (PP) has violated the conditions of Environmental Clearance (EC), Approved Mining Plan and Consent to Operate (CTO) or not?
3. Whether the then PP has constructed the approach road as per the provisions of the Approved Mining Plan and Environmental Clearance or not? Whether the road is of permanent nature?
4. When there is a change in course of the Danro River, then there must be shift in the River banks at different places. The maximum shift in the river banks needs to be stated.

KMB/484

It is further requested to provide the abovementioned details alongwith the Factual Report of the committee on or before 05/09/2022 so that the Factual and Action Taken report may be filed before the Hon'ble NGT, Principal Bench, New Delhi in time. It is pertinent to mention here that the next date of listing of this matter is proposed on 19/09/2022. Please treat it with utmost priority.

Thanking you.

Yours sincerely,
Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No..B-1751 Ranchi, dated..26/8/2022

Copy to: The Director, Department of Mines and Geology, Government of Jharkhand / The Superintendent of Police, Garhwa / The Member Secretary, SEIAA, Jharkhand for information and necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.B-1751 Ranchi, dated..26/8/2022

Copy to: The Regional Officer, JSPCB Regional Office, Ranchi for information and it is directed to ensure the compliance of the above in the stipulated time so that the Factual and Action Taken report may be filed before the Hon'ble NGT, Principal Bench, New Delhi in time.

(Yatindra Kumar Das)
Member Secretary

KMB/1

Annexure-3

समाहरणालय, गढ़वा
(खनन शाखा)

पत्रांक 1221 / एम0, दिनांक 08.09.2022

प्रेषक,

उपायुक्त,
गढ़वा।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण,
पर्षद राँची।

विषय :– Compliance of the directions issued by the Hon'ble NGT, Principal Bench, New delhi in its order dated 27-01-2022 in O.A. No. 430/2021(Sonu Sharma vrs State Jharkhand) – Regarding.

प्रसंग :– आपका पत्रांक बी0– 1751 रॉची, दिनांक 26.08.2022

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के अनुपालन में माननीय नेशनल ग्रीन ट्रिव्युनल नई दिल्ली द्वारा वाद सं0–O.A.No-430/2021 (Sonu Sharma vrs State Jharkhand) की जाँच हेतु कमिटि का जॉच प्रतिवेदन इस पत्र के साथ संलग्न कर सादर सूचनार्थ एव आवश्यक कार्रवाई हेतु भेजी जा रही है।

विश्वासभाजन
8/9/22
उपायुक्त,
गढ़वा।

Factual Report of Committee appointed by the Hon'ble National Green Tribunal in the matter of Sonu Sharma *vs* *State of Jharkhand (Original Application No.430/2021) vide order dt.27.01.2022*

1. INTRODUCTION

The Hon'ble National Green Tribunal is currently hearing **in the matter of** Sonu Sharma *vs State of Jharkhand (Original Application No.430/2021) dated-27.01.2022* in which the petitioner Sonu Sharma has submitted that illegal mining of sand from Koel and Danro River from the Sand Bag at Belchampa, Garhwa, Jharkhand by the lease one Mr. Amit Gupta. Further the complainant Sonu Sharma Submitted that 10-12 feet deep tranches and 50-60 metre diameter ditches have been dug which has lowered the Water Level and resulted in scarcity of drinking Water.

The Tribunal, vide its order dt. 27.01.2022. passed the order to ascertain the factual position in the matter through a joint committee of the SEIAA, Mining and Mineral department, Jharkhand, State PCB, District Magistrate, Garhwa, Jharkhand and Superintendent of Police, Garhwa, Jharkhand.

The Committee members are as follows:-

1. **District Magistrate, Garhwa, Jharkhand**
2. **Superintendent of Police, Garhwa, Jharkhand**
3. **Dr.Kirti Avishek, Representative of SEIAA**
4. **Sri Gopal Kumar, Regional Officer, Representative of Jharkhand State Pollution Control Board, Ranchi**
5. **Sri Gopal Kumar Das, District Mining Officer, Chatra Representative of Mining and Mineral department, Jharkhand:**

The committee members (Sl..No 1 to 4) conducted its visit to the Site on 06.04.2022. This report presents the findings emerging observations made and discussions held with the petitioner during the field visit, and perusal of related documents by the committee. The committee then summarise key points that emerged from field observations.

2. INFORMATION REGARDING THE BELCHAMPA SAND MINING PROJECT

The unit has been **granted Mining Plan** vide RQP/RNC/150/2011/A

The Belchampa Sand Mining has been **granted EC** vide letter no. EC/DEIAA/2016-17/26 dated 17.01.2018.

The unit has been **granted last CTO** vide office reference No. JSPCB/RO/RNC/CTO-10770011/2021/146 dated 09/10/2021 valid till 07.12.2021.

3. COMMITTEE OBSERVATIONS AND RECOMMENDATIONS FOR THE FUTURE

When the Committee visited the Belchampa Sand Mining Ghat it was found non-operational.

Petitioner's Allegation

- Petitioner has submitted that illegal mining of sand from Koel and Danro River from the SandBag at Belchampa, Garhwa stands threatened.

Committee Observation and Recommendations:

- During the site visit no sand mining activity was observed by the committee. The unit has already been granted EC/CTO/Mine Plan by the competent authorities.
- As per the EC, CTO and Mine Plan the production capacity is not violated by the lesse as per the records.
- At the time of inspection there is no "erect boundary pillars", to demarcate the boundary of the lease. Thus the committee directed the District Mining Officer and Circle Officer to carry out detailed field work regarding land measurement in which mining activity was granted.

Report from the District Mining Officer, Garhwa and Circle Officer, Garhwa is enclosed.

Petitioner's Allegation

- Petitioner has submitted that 10-12 feet deep trenches and 50-60 metre diameter ditches have been dug which has lowered the Water Level and resulted in Scarcity of drinking Water

Committee Observation and Recommendations

- Based on field inspection, trenches and ditches were observed but not of the size claimed by petitioner. However the committee has directed District Mining Officer and Circle Officer to carry out detailed field work regarding the same.

  Report from the District Mining Officer, Garhwa and Circle Officer, Garhwa is enclosed.

- Committee has directed to the District Mining Officer, Garhwa to communicate with Executive Engineer- Drinking Water and Sanitation Department, Garhwa for compliance with Hon'ble NGT orders regarding the lowering of water table.

- During the site visit approximately 900X18X3ft Katcha approach road is observed that may change the stream flow. Mining plan granted to the Project Proponent has no such provision.

RECOMMENDATIONS BY THE COMMITTEE:

- Based on the above observations the Committee has recommended to impose Environmental Compensation to Project Proponent.

30/5/2022
RO Ranchi
State PCB

30/5/22
Member-SEIAA

30.5.22
SP: Garhwa

30/5/22
District Magistrate,
Garhwa

माननीय NGT, O.A. No-430/2021 में आदेश दिनांक–27.01.2022 के आलोक में गठित कमिटि की बैठक आज दिनांक 08.09.2022 की कार्यवाहीः–

1. उपस्थिति :–

(1) उपायुक्त, गढ़वा।

(2) पुलिस अधीक्षक, गढ़वा।

(3) श्री गोपाल कुमार दास, जिला खनन पदाधिकारी, चतरा मनोनित सदस्य, खनन एवं भूतत्व विभाग

(4) SEIAA Jharkhand के प्राधिकृत प्रतिनिधि डॉ कृति अभिषेक।

(5) राज्य प्रदूषण नियंत्रण पर्षद के प्राधिकृत प्रतिनिधि श्री गोपाल कुमार।

2. सर्व प्रथम बैठक में उपस्थित कमिटि के सदस्यों का स्वागत करते हुए उपायुक्त, गढ़वा द्वारा माननीय NGT के आदेश दिनांक–27.01.2022 के आदेश एवं सदस्य सचिव राज्य प्रदूषण नियंत्रण पर्षद का पत्र Ref. No B-1751 Ranchi Dated 26.08.2022 की चर्चा की गई। माननीय NGT द्वारा दिये गये आदेश के अनुसार गढ़वा जिलान्तर्गत मौजा बेलचम्पा, अंचल–गढ़वा, रकबा–4.20 हे0 क्षेत्र पर पूर्व बन्दोबस्तधारी श्री अमित कुमार गुप्ता, पता–आबादगंज, डालटनगंज जिला–पलामू के द्वारा बालू खनन के दौरान पर्यावरण के निर्धारित मापदण्ड से अधिक गहराई तक खनन कर नुकसान पहुंचाने का आरोप है।

3. उक्त पत्र की कंडिका कमांक 01 के संबंध में सर्वसम्मति से कमिटि द्वारा यह निर्णय लिया गया कि माननीय NGT न्यायालय द्वारा गठित कमिटि के द्वारा दिनांक 30.05.2022 को कि गई बालू घाट का स्थल जॉच प्रतिवेदन को सदस्य सचिव राज्य प्रदूषण नियंत्रण पर्षद को भेजने हेतु अनुमोदित किया जाता है तथा कंडिका 02 एवं 04 का अनुपालन प्रतिवेदन संबंधित विभाग से उपलब्ध कराने हेतु संबंधित विभागो से पत्राचार करने हेतु सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, रॉची को अनुरोध करने का निर्णय लिया गया।

8/9/2022	8/9/22	8/9/22	8/9/22	8/9/22
राज्य प्रदूषण नियंत्रण पर्षद के प्राधिकृत प्रतिनिधि	SEIAA Jharkhand के प्राधिकृत प्रतिनिधि	जिला खनन पदाधिकारी, चतरा, मनोनित सदस्य, खनन एवं भूतत्व विभाग	पुलिस अधीक्षक, गढ़वा।	उपायुक्त, गढ़वा।

माननीय National Green Tribunal द्वारा दिनांक 27.01.2022 को Original Application No 430/2021 (सोनू शर्मा Vs झारखण्ड सरकार) में पारित आदेश के आलोक में तथ्यात्मक स्थिति प्राप्त करने हेतु गठित संयुक्त समिति को उपायुक्त गढ़वा तथा अपर समाहर्त्ता, गढ़वा द्वारा प्राप्त निदेश के आलोक में समर्पित किये जाने वाले भूमि संबंधित मापी प्रतिवेदनः–

माननीय National Green Tribunal द्वारा दिनांक 27.01.2022 को Original Application No 430/2021 (सोनू शर्मा Vs झारखण्ड सरकार) में पारित आदेश के आलोक में तथ्यात्मक स्थिति प्राप्त करने गठित संयुक्त समिति को उपायुक्त गढ़वा तथा अपर समाहर्त्ता, गढ़वा द्वारा प्राप्त निदेश के आलोक में मौजा बेलचम्पा खाता सं0 56 प्लॉट सं0 01 रकबा 4.20 हे0 क्षेत्र का निरीक्षण एवं मापी किया गया। निदेशानुसार मापी के दौरान शिकायतकर्त्ता श्री सोनु शर्मा उर्फ सोनू सिंह उपस्थित थे। मापी एवं निरीक्षण में संबंधित अंचल अमीन, संबंधित हल्का के राजस्व उप निरीक्षक, अंचल निरीक्षक,गढ़वा अंचल अधिकारी,गढ़वा एवं जिला खनन पदाधिकारी, गढ़वा उपस्थित हुए। इस खनन पट्टा क्षेत्र पर श्री अमित गुप्ता पिता श्री जगनारायण गुप्ता, साकिन आबादगंज, पलामू के नाम दिनांक 08.12.2018 से 07.12.2021 तक बालू घाट की बन्दोबस्ती की गई थी। निरीक्षण के कम में शिकायतकर्त्ता श्री सोनू शर्मा उर्फ सोनू सिंह को बुलाकर उनका पक्ष सुना गया। श्री अमित गुप्ता को इस क्षेत्र पर अनुमोदित खनन योजना एवं प्रदुषण नियंत्रण पर्षद राँची से CTE एवं CTO दिनांक 07.12.2021 तक प्राप्त था। बन्दोबस्ती अवधि समाप्ति के बाद भी इस बालू घाट से यदा–कदा बालू की चोरी का मामला पकड़ा गया है जिसके विरूद्ध प्राथमिकी भी दर्ज की गई है तथा कुछ वाहनों से जुर्माना की वसूली की गई है।

माननीय राष्ट्रीय हरित न्यायाधिकरण द्वारा दिनांक 27.01.2022 को पारित आदेश के आलोक में मापी तथा निरीक्षण उपरांत बिन्दुवार प्रतिवेदन निम्नवत है।:–

1. पट्टाधारी श्री अमित गुप्ता द्वारा अवैध बालू उत्खनन के कारण कोयल एवं दानरो नदी के अस्तित्व पर संकट उत्पन्न हुआ है। इस संबंध में पट्टा क्षेत्र एवं आस–पास के क्षेत्रों का मापी एवं निरीक्षणोपरांत पाया गया कि बन्दोबस्त क्षेत्र में पहुँचने के लिए लगभग 18 फीट चौड़ा 03 फीट उँचा एवं 900 फीट लम्बा रास्ता बनाया गया है जिससे नदियों के पानी के बहाव पर असर पड़ा है तथा इनका मार्ग परिर्वतन हुआ है।
2. माननीय न्यायालय राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश में उल्लेखित है कि श्री अमित गप्ता द्वारा अवैध खनन करने के कारण खनन पट्टा क्षेत्र में 10–12 फीट गहरा तथा 50–60 मीटर गहरा वाला खाई का निर्माण हुआ है, जिससे भू–जल स्तर गिरने से गंभीर जल संकट व्याप्त हो गया है। इस संबंध में क्षेत्र का निरीक्षण करते हुए बालू घाट बन्दोबस्ती के अनुरूप क्षेत्र का सिमांकन किया गया जिसमें पता चला कि खनन पट्टा क्षेत्र गढ़वा रेहला रोड पर बने पुल से 507 मीटर एवं नदी के किनारे से 69 मीटर दूर स्थित है। बन्दोबस्त क्षेत्र में या आस–पास आदेश में उल्लेखित आकार का कोई गढ़ा नही पाया गया। उक्त क्षेत्र वर्त्तमान में समतल है तथा कोई ठोस आधार नही है जिससे पता चल सके कि नदी में कितने गहराई तक बालू का खनन किया गया है। जहाँ–तहाँ पानी के बहाव से अपेक्षाकृत 01–1.50 फीट गढ़ा बना हुआ है। इस क्षेत्र के दक्षिण लगभग 150 फीट की दूरी पर लगभग 2–2.50 फीट ऊँचाई में बालू का जमाव पाया गया जिससे अनुमान लगाया जा सकता है कि इस पूरे क्षेत्र में लगभग 2–2.50 फीट बालू का उठाव हुआ है।

3. जहाँ तक नदी का जल स्तर नीचे जाने से गंभीर जल संकट उत्पन्न होने का प्रश्न है, इस संबंध में विशेषज्ञ तथा संबंधित विभाग से जाँच कराई जा सकती है।

अंचल अमीन द्वारा बन्दोबस्त क्षेत्र के बालू खनन पट्टा का ट्रेसींग नक्शा तैयार किया गया जिसे इस प्रतिवेदन के साथ संलग्न किया गया है। साथ ही मापी एवं निरीक्षण के क्रम में कुछ फोटोग्राफस/विडीयो क्लीप्स भी लिया गया है जो सुलभ संदर्भ हेतु इस प्रतिवेदन के साथ संलग्न है।

16/04/2022
अंचल अमीन
गढ़वा

राजस्व उप निरीक्षक
गढ़वा

16/04/22
अंचल निरीक्षक
गढ़वा।

अंचल अधिकारी
गढ़वा

16.4.2022
जिला खनन पदाधिकारी
गढ़वा।

माननीय NGT में दर्ज OA No 430/2021 में आदेश दिनांक 27.01.2022 के आलोक में गठित कमिटी दिनांक 06.04.2022 की बैठक की कार्यवाहीः–

1. उपस्थितिः–

1. उपायुक्त गढ़वा।.
2. पुलिस अधीक्षक गढ़वा।
3. SEIAA Jharkhand. प्राधिकृत प्रतिनिधि डॉ0 कृति अभिषेक।
4. राज्य प्रदुषण नियंत्रण पर्षद प्राधिकृत प्रतिनिधि श्री गोपाल कुमार।

2- सर्व प्रथम बैठक में उपस्थित कमिटी के सदस्यों का स्वागत करते हुए उपायुक्त , गढ़वा द्वारा माननीय NGT के आदेश दिनांक 27.01.2022 के आदेश पर चर्चा की गई। NGT द्वारा दिये गये आदेश के अनुसार गढ़वा जिलान्तर्गत मौजा बेलचम्पा, अंचल–गढ़वा रकबा 4.20 हे0 क्षेत्र पर पूर्व बन्दोबस्तधारी श्री अमित कुमार गुप्ता, पता– आबादगंज, डालटनगंज जिला पलामू, के द्वारा बालू खनन के दौरान पर्यावरण के निर्धारित मापदण्ड से अधिक गहराई तक खनन कर नुकसान पहुँचाने का आरोप है।

3- सर्व सम्मति से निर्णय लिया गया कि बालू खनन से पर्यावरणीय क्षति की जाँच की जाय। निर्धारित गहराई से अधिक खनन किया गया है, तो अधिक खनन को अवैध मानते हुए नियमानुसार कार्रवाई की जाय।

4- अवैध खनन के गढों की मापी अंचलाधिकारी, गढ़वा अंचल निरीक्षक, अंचल अमिन, जिला खनन पदाधिकारी, गढ़वा संयुक्त रूप से करेंगे। इसका सुपरविजन अपर समहर्त्ता गढ़वा के द्वारा किया जायेगा मापी प्रतिवेदन प्राप्त होने पर अगली बैठक में अग्रेतर कार्रवाई की जायेगी

5- बैठक के दौरान समिति द्वारा स्थल अध्ययन का निर्णय लिया गया।

6/04/2022
झारखण्ड राज्य प्रदुषण नियंत्रण पर्षद के प्राधिकृत प्रतिनिधि

6/4/22
SEIAA Jharkhand.
प्राधिकृत प्रतिनिधि

6.4.22
पुलिस अधीक्षक
गढ़वा

6/4/22
उपायुक्त
गढ़वा।

Annexure 4

The Environmental compensation of the Unit has been calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" which is as below: -

CALCULATION OF ENVIRONMENTAL COMPENSATION OF SAND MINING ON DANRO RIVER, GARHWA

Nature of violation – Obstruction of flow of river.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

EC= PI×N×R×S×LF

Where,

EC- Environmental compensation
PI- Pollution Index of Industrial Sector
N –Number of days of violation took place
R – A factor in rupees for EC
S- Factor of scale of operation
LF – Location Factor

Now in this case,

PI is to be taken as 50 as the industry belongs to Orange category (Excavation of sand from the river bed (excluding manual excavation) as per CPCB's industrial Classification).

N is to be taken as 1096 days by assuming the period of obstruction of flow of river from 08/12/2018 to 07/12/2021.

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 0.5 as the unit belongs to Small Scale as per Notification No. - S.O. 1702(E).—dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.0 as the population of Garhwa town is < 1 million. (District Census Handbook, Garhwa of 2011).

Therefore,
EC (Per day) = PI × R × S × LF
= 50 × 250 × 0.5 × 1.00
= ₹ 6,250.00/-

Henceforth, the Environmental Compensation for one day comes out to be ₹ 6,250**.00**/-. So the total Environmental Compensation for 1096 days comes out to be ₹ **68,50,000.00/-** (i.e. **Rupees Sixty Eight Lakhs Fifty Thousand Only).**

Annexure - 5

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004
Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,
Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref.No. /B-1942 Ranchi, dated- 16/9/2022

From,

Yatindra Kumar Das
Member Secretary

To,

Sri Amit Gupta,
S/o Sri Jagnarayan Gupta,
M/s. Belchampa Sand Mining Project
Vill.-Awadganj, P.O.-Medninagar,
Dist.-Palamau

Sub:- Show Cause Notice under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981- Regarding.

Whereas, you have been granted Environmental Clearance (EC) by DEIAA, Garhwa vide Ref. No. EC/DEIAA/2016-17/26 dated 17.01.2018.

Whereas, you have been granted Consent-to-Establish (CTE) Board's vide Ref. No. JSPCB/RO/RNC/CTE-10576833/2021/04 dated 05.06.2021.

Whereas, you have been granted Consent-to-Operate (CTO) Board's vide Ref. No. JSPCB/RO/RNC/CTO-10770011/2021/146 Dated 09.10.2021

Whereas, you have obtained mining lease dated 08.12.2018 at Mauza-Belchampa, Khata No. 56, Plot No. 01P, Area-4.20 Ha., valid up to 07.12.2021.

Whereas, Hon'ble NGT, Principal Bench, New Delhi in O.A. No. 430/2021 in the matter of Sonu Sharma Vrs. State of Jharkhand vide order dated 27.01.2022 has constituted a five member committee Comprising of the SEIAA, Mining & Mineral Department, Jharkhand, State Pollution Control Board, District Magistrate, Garhwa and Superintendent of Police, Garhwa, Jharkhand.

Whereas the Deputy Commissioner, Garwha has submitted the inspection report of the Committee and the recommendation of which is as follows "Based on the above observations the Committee has recommended to impose Environment Compensation to Project Proponent"

Whereas, the Deputy Commissioner, Garwha has submitted the inspection report of the Committee vide letter no. 1221/M dated 08.09.2022 which was emailed to JSPCB on 09.09.2022

Whereas, in light of the above recommendation the Environmental Compensation of the unit has been Computed as per report of the CPCB in house Committee on methodology for assessing Environmental Compensation and action plan to utilize the fund. The calculation of which is below:-

Nature of violation – Obstruction of flow of river.

Basis to levy the Environmental Compensation – Pollution Index

The environmental compensation is based on the following formula:

$EC = PI \times N \times R \times S \times LF$

Where,

EC – Environmental Compensation
PI – Pollution Index of Industrial Sector
N – Number of days of violation took place
R – A factor in rupees for EC
S – Factor of scale of operation
LF – Location Factor

Now in this case,

PI is to be taken as 50 as the industry belongs to Orange category (Excavation of sand from the river bed (excluding manual excavation) as per CPCB's industrial Classification

N is to be taken as 1096 days by assuming the period of obstruction of flow of river from 08/12/2018 to 07/12/2021.

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 1.0 as the unit belongs to Medium Scale as per Notification No. - S.O. 1702(E).—dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.0 as the population of Garhwa town is < 1 million. (District Census Handbook, Garhwa of 2011).

Therefore,

EC (Per day) = PI × R × S × LF

= 50 × 250 × 0.5 × 1.00

INR 6,250.00/-

Henceforth, the Environmental Compensation for one day comes out to be INR 6,250.00/- So the total Environmental compensation for 1096 days comes out to be INR 68,50,000.00 (i.e. Rupees Sixty Eight Lakhs Fifty Thousand Only).

Now, therefore in view of above facts a show cause notice is being issued to your unit & you are given an opportunity of being heard/explain your part in the Committee Report in person or through an authorized representative on **23/09/2022 at 11.00. AM** in the Office Chamber of Member Secretary that why not an environment compensation of **INR 68,50,000.00 (i.e. Rupees Sixty Eight Lakhs Fifty Thousand Only)** be imposed against the unit for the reason mentioned. In case of failure to do so legal action may be initiated.

Yours faithfully

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.: 1942

Ranchi, dated- 16/9/2022

Copy to Regional Officer, Regional Office, Ranchi for information and necessary action from his end.

(Yatindra Kumar Das)
Member Secretary

Chandan/Show Cause/RNC/89